

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-2" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI O.P. KANT, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.7241/Del/2019
निर्धारणवर्ष/Assessment Year:2011-12

Bahadur Singh Gurgaon C/o RRA Tax India D-28, South Extn., Part-1, New Delhi.	बनाम Vs.	ITO Ward 1(3) Gurgaon.
PAN No. BLSPS8639H		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	Shri Deepanshu Aggarwal, Adv.
राजस्वकीओरसे /Revenue by	Shri Sri Prakash Dubey, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	24.12.2020
उद्घोषणाकीतारीख/Pronouncement on	05.01.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-1, Gurgaon dated 19.06.2019 for AY 2011-12.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. Counsel for assessee at the outset stated that assessee has settled the matter under Vivaad se Vishwas Scheme, 2020 and Form No. 3 has also been issued in favour of the assessee. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of assessee was dismissed as withdrawn.

Order pronounced in the open court.

**Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER**

**Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER**

Dated: 05.01.2021
**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi